

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI  
APPEAL NO. 03 OF 2026**

**IN THE MATTER OF:**

**Bahadur Ke Textile and Knitwear Association** **...Appellant**

**versus**

**Punjab Pollution Control Board & Anr.** **...Respondents**

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**Through**

*Avanti D. Indumugi Naman Kumar*

**Place: New Delhi**

**Date: 21.04.2026**

**Adv. Avanti Deshpande (MAH/2073/2023),**

**Adv. Indumugi C. (D/5685/2022),**

**Adv. Naman Kumar (D/6574/2023), and**

**Law Offices of Apar Gupta**

**E-215, East of Kailash, New Delhi - 110065**

**Mobile: 9990000256; Email: [office@aparlaw.in](mailto:office@aparlaw.in)**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI

Appeal No. 3 of 2026

(I.A. No. 34 of 2026)

Bahadur Ke Textile and Knitwear Association

.....Appellant

V/s

Punjab Pollution Control Board & Anr.

.....Respondent(s)

Short Reply by way of affidavit of Jaspal Singh, Environmental Engineer, Regional Office-3, Punjab Pollution Control Board Ludhiana on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 23.01.2026 to I.A. no. 34 of 2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

**Respectfully showeth**

- 1) That the deponent namely Er. Jaspal Singh is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-3 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.1.

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A handwritten signature in blue ink, appearing to be "J.S.", written over a horizontal line.

- 2) That briefly submitted, the appellant M/s Bahadur Ke Textile and Knitwear Association, Ludhiana has filed an appeal under Section 16 (C) read with section 18 of the National Green Tribunal Act, 2010 further read with Section 33B(c) of the Water (Prevention and Control of Pollution) Act, 1974 challenging the order issued by the respondent Punjab Pollution Control Board dated 18.09.2025 imposing the Environmental Compensation of Rs. 69,00,000/-
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 23.01.2026 thereby issuing notice in I.A. No. 34/2026 to the respondents. Appellant was directed to serve the respondents and file an affidavit of service at least one week before the next date of hearing.
- 4) That the present reply is being filed in compliance to order dated 23.01.2026 in I.A. no. 34 of 2026 wherein the applicant / appellant has condonation of delay in filing the above mentioned appeal before this Hon'ble Tribunal.
- 5) That there is a delay of 82 days in filing the present appeal before this Hon'ble Tribunal. The order no. 421 dated 18.09.2025 for imposition of Environmental Compensation of Rs. 69,00,000 was conveyed to the appellant vide letter no. 1824-25 dated 19.09.2025 by the office of the respondent Board. It is mentioned in the I.A. that the order for imposition was inadvertently challenged by filing an appeal before the Secretary to Government of Punjab, Department of Science, Technology and Environment but after receiving legal advice from the lawyer, the appeal against the orders of EC has now been filed before this Hon'ble Tribunal. It is mentioned further in the I.A. that delay has occurred in the process but not intentional.
- 6) That in reply to the contents of the I.A., it is submitted that according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the

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commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal. Provided that the Tribunal may if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.

- 7) That the appellant has not mentioned any sufficient cause which has prevented the appellant from filing the present appeal in the first instance before this Hon'ble Tribunal against the order dated 18.09.2025 of the Punjab Pollution Control Board whereby Environmental Compensation amounting to Rs. 69,00,000/- was imposed upon the appellant.
- 8) That it is relevant to mention here that the appellant is in the complete knowledge of the fact that appeal against the orders issued by the Board lies before the Hon'ble National Green Tribunal as the appellant has earlier filed an Appeal bearing no. 48 of 2024 and Appeal no. 20 of 2025 before this Hon'ble Tribunal to challenge orders passed by the Punjab pollution Control Board. Hence, the appellant cannot claim the ignorance of law in the present case.
- 9) That no ground is made out to allow the I.A. filed by the appellant seeking condonation of delay of 82 days admitted in the I.A. itself.

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It is therefore, prayed that I.A. no. 34 of 2026 filed by the appellant for condonation of delay may kindly be dismissed.

Certified that the affidavit/S.P.A./GPA has been read over & explained to the deponent executant who seemed correctly to understand the same at the time making thereof

Date: 21/4/26  
Place: Ludhiana

Deponent



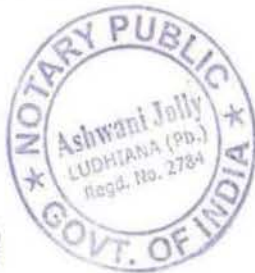
(Er. Jaspal Singh)  
Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana  
(On behalf of respondent no. 1)

**Verification**

Verified that the contents of Para No. 1 to 9 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

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Date: 21/4/26  
Place: Ludhiana



Deponent

(Er. Jaspal Singh)  
Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-3, Ludhiana  
(On behalf of respondent no. 1)

Attested As Identified



NOTARY PUBLIC, LDH.

21 APR 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI****APPEAL NO. 03 OF 2026****IN THE MATTER OF:**

Bahadur Ke Textile and Knitwear Association

...Appellant

versus

Punjab Pollution Control Board &amp; Anr.

...Respondents

**VAKALATNAMA**

KNOWN ALL to whom these presents shall come that I, Jaspal Singh, aged around 40 years, Environmental Engineer and the authorised representative of the Punjab Pollution Control Board, Respondent No. 1 presently having its office at Regional Office-3, Punjab Pollution Control Board, Ludhiana, Punjab - 141003, do hereby appoint in the present matter: Mr. Apar Gupta (D/500/2007), Ms. Avanti Deshpande (MAH/2073/2023), Mr. Naman Kumar (D/6574/2023), Ms. Indumugi C. (D/5685/2022), E-215, East of Kailash, New Delhi: 110065, Tel:- 9990000256 (hereinafter called the 'Advocates') to be the Advocates for the Respondent No. 1 in the above-mentioned causes, to do all the following acts, deeds and things or any of them, that is to say:-

1. To act, appear and plead in the above-mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to the Supreme Court, High Courts, cross-objections, or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.

4. To receive moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and during the prosecution of the said cause.
5. To employ any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred on the advocates whenever they may think fit to do so.

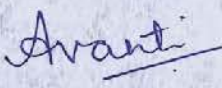
AND I hereby agree to ratify whatever the advocates or their substitute shall do in the premises.

AND I hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing.


AND I hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set my hand to these presents and the contents of which have been explained to and understood by me, this 18th day of April 2026.

  
**APAR GUPTA**  
 (D/500/2007)

  
**AVANTI DESHPANDE**  
 (MAH/2073/2023)

  
**NAMAN KUMAR**  
 (D/6574/2023)

  
**INDUMUGI C.**  
 (D/5685/2022)

  
 Accepted  
 (Client)  
 Environmental Engineer,  
 Punjab Pollution Control Board,  
 Regional office -3, Ludhiana



Rahul Clerk &lt;courtclerk@aparlaw.in&gt;

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**Advance Service of Short Reply in Appeal No. 3 of 2026 – Bahadur Ke Textile and Knitwear Association vs Punjab Pollution Control Board – NGT, New Delhi**

1 message

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**Rahul Clerk** <courtclerk@aparlaw.in>  
To: connect@chiranshurattan.com

Tue, Apr 21, 2026 at 1:35 PM

Dear Sir/Madam,

Please find attached the short reply filed on behalf of Respondent No. 1, Punjab Pollution Control Board, in the matter titled *Bahadur Ke Textile and Knitwear Association vs Punjab Pollution Control Board*, pertaining to Appeal No. 3 of 2026 before the National Green Tribunal, New Delhi.

Kindly treat this email as advance service of the said reply upon the concerned parties.

Thanking you.

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Kind regards

**Rahul**

Court Clerk

Law Office of Apar Gupta

@ [courtclerk@aparlaw.in](mailto:courtclerk@aparlaw.in)**A** E-215, 3rd Floor, East of Kailash, New Delhi, India 110065**T** +91-9873-02-0252**FINAL REPLY.pdf**

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